(d) The price of Petrol has been decontrolled with effect from 26th June, 2010. Consequently, the Public Sector Oil Marketing Companies (OMCs) are free to take decision on Petrol prices based on *inter-alia,* international prices and market conditions. Indian Oil Corporation has informed that after decontrol, Petrol Price has been revised as per the details given below:

Retail Selling Price of Petrol in New Delhi

(Rs. per litre)

Date	Petrol
26.06.2010	51.43
01.07.2010*	51.45
08.09.2010*	51.56
21.09.2010	51.83
17.10.2010	52.55
02.11.2010*	52.59
09.11.2010	52.91
16.12.2010	55.87
16.01.2011	58.37
15.05.2011	63.37
01.07.2011*	63.70

* Revisions due to change in siding charges, sales tax, Dealers Commission and terminalling charges

Complaints of malpractices against distributors of oil products

281. SHRI DHIRAJ PRASAD SAHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any complaint of various irregularities/malpractices were received against LPG and petrol/diesel/kerosene distributors in the country during each of the last three years, and current year;

(b) if so, the details thereof, oil marketing, company-wise; and

(c) the action taken against the guilty distributors along with the number of complaints pending against them and the time by which these complaints are likely to disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) Whenever Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) receive complaints, these are investigated. If the complaint is established, action is taken against the erring LPG distributor/Retail Outlet and SKO dealership in accordance with the provisions of the Marketing Discipline Guidelines (MDG)/Distributorship Agreement.

OMCs have reported that based on the established complaints for various irregularities, action has been taken in 5144 cases against the erring LPG distributors, in 109 cases against RO dealerships and in 112 cases against SKO dealerships in the country during the year 2008-09, 2009-10, 2010-11 and during the period April 2011 to June 2011 under the provisions of MDG/Distributorship Agreement. The company-wise details are as under:

Year	No. of established cases against LPG distributorships			No. of established cases against RO dealerships			No. of established cases against SKO dealerships		
	IOC	BPCL	HPCL	IOC	BPCL	HPCL	IOC	BPCL	HPCL
2008-09	892	206	579	09	01	35	33	0	0
2009-10	993	94	437	12	01	11	34	0	0
2010-11	959	83	454	08	05	20	36	0	0
April 2011 to June, 2011	307	28	112	02	00	05	09	0	0

Entitlement to LPG cylinder per family

282. SHRI SYED AZEEZ PASHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: